

**MINUTES OF THE MEETING OF DISTRICT LEVEL MONITORING
COMMITTEE HELD ON 07.12.17 AT 04.15 P.M**

In the light of letter no. Vidhi-Stha.-71/2001-1356/J. of the Principal Secretary, Law (J) Dept. Govt. of Jharkhand Ranchi dated 28.08.2001 and letter no. Vidhi-Pros.-No-13/2003-1332/J. dated 14.06.2003, a meeting of District Level Monitoring Committee, Sahibganj was held on 07.12.2017 at 04.15 P.M under the Chairmanship of the Principal District Judge-cum-Chairman, District Level Monitoring Committee, Sahibganj.

Attendees: -

1. Dr. Shailesh Kumar Chourasia, Deputy Commissioner, Sahibganj.
2. Mr. Dhananjay Kumar Singh, Superintendent of Police, Sahibganj.
3. Mr. Binay Kumar Lal, Incharge Chief Judicial Magistrate, Sahibganj
4. Mr. Pradip Kumar Mishra, Incharge Public Prosecutor , Sahibganj.

Guests :-

1. Dr. B. Marandi, Civil Surgeon, Sahibganj
2. Mr. Bhagirath Mahato ,Jail Superintendent, District Jail, Sahibganj

Agenda :-

1. Material exhibits so required in Court at the time of evidence are not produced from concerned P.S., Deposit of material exhibit in court Malkhana and production of material exhibits from court Malkhana to concerned court as and when required.
2. Distress Warrant issued from the court of the Principal Judge, Family court; Sahibganj are not executed timely by concerned P.S.
3. Execution of summons, B/W, NBW, process U/s 82 and 83 Cr.P.C & permanent warrant issued by the courts are not timely executed.
4. Non-appearance of prosecution witness, Investigating Officer, Doctors and official witnesses as before the court after issuance of summons/warrants.
5. Neatly Typed/printed case diary be forwarded to Hon'ble High Court in bail matters within time.
6. Large number of complaint cases have not been instituted and investigated, which have been sent to concerned P.S u/s 156 (3) of Cr.P.C.

7. At the time of remand, Investigating Officer must produce all relevant documents and material exhibits (if any).
8. For hearing of Bail Petition Investigating Officer must produce case diary within time.
9. Difficulties in depositing the disposed-of case record in District Record Room and transmission of case record from District Record Room to court within a reasonable time.
10. Effective security arrangements in Civil Court premises at Sahibganj and Rajmahal.
11. Ensure the appearance of custody accused preferably by Video Conferencing.
12. The Sub Inspector of Police/ Assistant Sub Inspector of Police so deputed in respective courts for smooth functioning in courts are not able to do their respective job.
13. At the time of filing of charge sheet (case dairy), personal mobile no./ e-mail address of official witnesses as well Investigating Officer must be mentioned therein.
14. In some old cases investigation are still pending for submission of Final form.
15. In course of hearing of bail petition, specially in sessions Courts notices has been issued for the appearance informant/victim which are not executed timely specially in the matter of 498 (A) I.P.C and others.

Discussion on agenda no. 1 :-

The Incharge P.P. has specifically pointed out a case of S.T. No.- 87/10 pending in the Court of the Addl. Sessions Judge-I, Sahibganj. He has informed the Committee that the material exhibit is not being provided to him from Court Malkhana. He made the Committee aware towards the fact that the above case is a very old and sensitive case. The Court has provided last chance to the prosecution but the malkhana incharge does not provide the material exhibit.

The Superintendent of Police, Sahibganj has taken up the matter seriously and assured to provide material exhibit in time.

Discussion on agenda no. 2 :-

The Principal District Judge, drew the attention of the Deputy Commissioner and Superintendent of Police, Sahibganj towards difficulties faced

by the needy litigants for non-execution of distress warrant in time. The Superintendent of Police, Sahibganj assured that he will take all effort for execution of said Distress Warrant. List of cases in which distress warrants have been issued have been provided to the Superintendent of Police, Sahibganj.

Discussion on agenda no. 3 :-

The Superintendent of Police, Sahibganj informed that all necessary directions have already been given to police officers for execution of summons, B/W, NBW, process u/s 82 and 83 Cr.P.C and permanent warrants of arrest in these cases which are five years old on priority basis. The Superintendent of Police, Sahibganj further assured that all processes issued by the court will be executed promptly and concerned officer in-charge will submit the execution report to the court at the earliest.

Discussion on agenda no. 4 :-

The Chairman of the committee has drawn attention of the Deputy Commissioner, Superintendent of Police and Civil Surgeon, Sahibganj towards the list of Investigating Officer, Doctor and other Govt. officials, whose attendance are required for their examination in different courts.

After going through the lists, the Deputy Commissioner, Superintendent of Police and Civil Surgeon, Sahibganj have assured to take effective steps for their appearance in court as witness.

Discussion on agenda no. 5 :-

The Superintendent of Police, Sahibganj informed that necessary directions have already been given to police officers and they are sending typed/printed case diary to Hon'ble Court in bail matters.

Discussion on agenda no. 6 :-

The Chairman of the Committee has shown his grave concern towards the fact that several complaint petitions sent to police stations u/s 156 (3) of the Cr.P.C are pending for registration of FIR. Attention has been drawn towards the fact that in new cases, the identity proof of complainant, are available on record.

Special attention of the Superintendent of Police, Sahibganj has been drawn towards the fact that his sub-ordinal staff after receiving the complaint petition venture to deny its receiving.

The Superintendent of Police, Sahibganj has assured to give directions to his sub-ordinates.

Discussion on agenda no. 7 :-

The Principal District Judge has expressed his concern that relevant evidence and material exhibits, if any, is essential at the time of remand. The Superintendent of Police, Sahibganj informed that necessary directions have already been issued to the officer in-charge of the every Police Station and investigating officers to produce all relevant documents and material exhibits at the time of remand.

Discussion on agenda no. 8 :-

The Chairman of the committee, who is the Sessions Judge of Sahibganj has brought the fact to the knowledge of the Superintendent of Police, Sahibganj towards the fact that inspite of repeated adjournments, the investigating officers do not send case-diary in Court.

The Incharge P.P. has also admitted about the problem. He has furnished copy of requisitions & letters.

The Superintendent of Police, Sahibganj has assured to direct his officers.

Discussion on agenda no. 9 :-

The Principal District Judge has expressed his concern regarding difficulties in depositing the disposed of case record in District Record Room. The Deputy Commissioner, Sahibganj assured that he will take necessary steps or depute staff for deposit of the disposed of case records in District Record Room.

Discussion on agenda no. 10 :-

The Superintendent of Police, Sahibganj informed that necessary directions have already been given to the officer in-charge of the Police Station concern. The Superintendent of Police, Sahibganj assured that he will take necessary steps for the security arrangements in civil court Sahibganj and Rajmahal Court premises.

Discussion on agenda no. 11 :-

Matter regarding the appearance of the accused persons through Video conferencing before court, who are in jail custody, was also discussed. Jail Superintendent, Sahibganj assured that production of accused before court through Video Conferencing is effectively being done. It has been suggested in case of network failure or any technical fault, accused must be produced before court concerned physically.

Discussion on agenda no. 12 :-

Matter regarding the performance of Sub Inspector of Police and Assistant Sub Inspector of Police deputed in different courts in this Judgeship are also discussed. The Superintendent of Police, Sahibganj assured that he will look into the matter so that they do their respective job properly. It has also been suggested that one more copy of case diary is to be attached at the time of submitting charge-sheet by Investigating Officer for supply to the public prosecutor appearing on behalf of the state for conducting trial in the court in effective manner.

Discussion on agenda no. 13 :-

The agenda regarding filing of charge sheet (case diary), personal mobile no./e-mail address of official witnesses as well as Investigating Officer was discussed. The Superintendent of Police, Sahibganj assured that he will take necessary steps for mentioned the detail information at the time of filing charge-sheet.

Discussion on agenda no. 14 :-

The Chairman of the committee has brought it to the knowledge of all the members of the committee towards the fact that in several cases, the investigation is still pending for decades together. A detail list has been provided to the Superintendent of Police, Sahibganj.

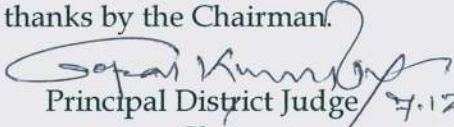
The Superintendent of Police, Sahibganj has asked as to whether copy of the charge sheet and case diary can be sent in court or not if the original one is missing. He has replied in affirmative subject to furnish a certificate in this regard and attesting the documents.

Discussion on agenda no. 15 :-

The agenda regarding hearing of bail, specially in Sessions Courts notices have been issued for appearance of informant/victim which are not executed timely specially in the matter of 498 (A) I.P.C and others was discussed. The Superintendent of Police, Sahibganj informed that necessary directions have been issued to the officer in-charge of the every Police Station and investigating officers to execute the notice in time.

No other matter was raised by any members of the committee.


The meeting ended with a vote of thanks by the Chairman.


Principal District Judge 7.12.2017
-cum- Chairman
District Level Monitoring Committee
Sahibganj

Memo No. 4818-4821 Sahibganj, dated the 16th day of December 2017

Copy forwarded to :-

- (i) The Registrar General, Hon'ble High Court of Jharkhand, Ranchi.
- (ii) The Chief Secretary, Govt. of Jharkhand, Ranchi.
- (iii) The Principal Secretary -cum- Legal Remembrancer Govt. of Jharkhand, Ranchi.
- (iv) The Director General of Police, Govt. of Jharkhand, Ranchi.
for information and needful.


Principal District Judge 16.12.2017
-cum- Chairman
District Level Monitoring Committee
Sahibganj

Memo No. Sahibganj, dated the day of December 2017

Copy forwarded to the :-

- (i) Deputy Commissioner, Sahibganj
- (ii) Superintendent of Police, Sahibganj
- (iii) Incharge Chief Judicial Magistrate, Sahibganj
- (iv) District Forest Officer, Sahibganj
- (v) Civil Surgeon, Sahibganj
- (vi) Incharge Public Prosecutor, Sahibganj
- (vii) Jail Superintendent, Divisional Jail, Sahibganj
- (viii) District Mining Officer, Sahibganj
for recollection from the meeting.


C.J.MI/C
-cum- Secretary
District Level Monitoring Committee
Sahibganj